

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 201 OF 2018

Dated: 7th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

The South Indian Sugar Mills Association (Tamil Nadu) Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Sonakshi Malhan
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1
Mr. S. Vallinayagam
Ms. S. Amali for R-2

ORDER

Four weeks' time is extended for compliance of this Tribunal order dated 12.10.2018 i.e. the learned counsel appearing for Respondent No.1 may file the reply on or before 06.02.2019 with advance copy to the other side. The learned counsel appearing for Respondent No.2 is also permitted to file the reply on or before 06.02.2019 with advance copy to the other side. Thereafter, rejoinder, if any, to the replies filed by the learned counsel appearing for the Respondent No.1 and 2 may be filed within three weeks' time i.e. on or before 27.02.2019 with advance copy to the other side.

List the matter on **28.02.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil)
Judicial Member

mk/bn